फसलें पैदा होती हैं, लेकिन मैंने आज की तारीख में देखा है कि गाँव-गाँव में किसान रात भर जाग-जाग कर इनसे अपने खेत-खलिहान की रखवाली करता है, वह रात भर जाग-जाग कर उसकी घेराबंदी करता है। इसके अतिरिक्त आपको यह भी देखने को मिला होगा कि ये जो नीलगायें होती हैं, वे कभी-कभी सड़क को इस प्रकार से क्रॉस करती हैं कि इससे काफी संख्या में एक्सिडेंट्स होते हैं और उनसे बहुत से लोगों की अकस्मात् मृत्यु भी हो जाती है। इसलिए महोदय, मैं आपके माध्यम से सदन से अनुरोध करना चाहती हूँ कि सरकार इसके बारे में कोई ठोस कदम उठाए और जन-सहभागिता को भी साथ में लेकर इसके बारे में रोकथाम करे, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shrimati Seema Dwivedi: Dr. Amar Patnaik (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Dr. Sasmit Patra (Odisha) and Shri Ajay Pratap Singh (Madhya Pradesh)

Now, Shri Ram Chander Jangra. The issue is 'request to start welfare schemes for Carpenters'.

Demand to start welfare schemes for Carpenters

श्री रामचंद्र जांगड़ा (हरियाणा): माननीय उपसभापति महोदय, मैं देश के कारीगर समाज से सम्बन्धित एक महत्वपूर्ण विषय को सदन में उठाना चाहता हूँ। आपने इसके लिए मुझे जो मौका दिया है, उसके लिए धन्यवाद।

मान्यवर, देश का बढ़ई समाज 'आत्मनिर्भर भारत' और 'मेक इन इंडिया' के संकल्प को तो पूरा करता ही है, साथ ही साथ छोटे ग्रामीण कारीगरों को रोजगार भी देता है। माननीय प्रधान मंत्री जी ने 'पीएम विश्वकर्मा योजना' के माध्यम से इस वर्ग के कल्याण के लिए एक बहुत बड़ा कदम उठाया है।

मान्यवर, मैं इनकी एक मूलभूत समस्या की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। एनजीटी के नियमों की आड़ में अफसरशाही ने इस कारीगर समाज के काम में अनावश्यक नियम थोप दिए, जिससे इनके लिए काम करना दूभर हो गया है। इनको काम करने में प्रयोग में आने वाली छोटी आरा मशीनों का वन विभाग से लाइसेंस लेना अनिवार्य कर दिया गया है, जबकि ये लोग जंगल की कोई लकड़ी नहीं काटते। ये तो वन विभाग के द्वारा ही काटी गई लकड़ी के लट्ठे लेकर उन्हीं से फर्नीचर, दरवाजे, खिड़कियाँ आदि बनाते हैं। ये जंगल की कोई लकड़ी नहीं काटते हैं, लेकिन जब इनकी आरा मशीनों को सील कर दिया जाता है, तो ये चाह कर भी कोई काम नहीं कर पाते हैं।

मान्यवर, आपके माध्यम से सरकार से मेरा आग्रह है कि 10-15 किलोवाट तक का बिजली का छोटा कनेक्शन लेने वाले और तैयार लकड़ी से सामान बनाने वाले बढ़ई समाज के कारीगरों को एनजीटी और वन विभाग के नियमों से मुक्त किया जाए और इनको लाइसेंस प्रथा से छूट दे दी जाए, ताकि माननीय प्रधान मंत्री जी के 'आत्मनिर्भर भारत' और 'मेक इन इंडिया' के सपने को ये साकार कर सकें, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Ram Chander Jangra: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Abir Ranjan Biswas (West Bengal) and Lt. Gen. (Dr.) D.P. Vats (Retd.) (Haryana).

Dr. Amee Yajnik. The issue is, 'need to implement laws strictly in public spaces for safety and security of women.'

Need to strictly implement laws in public spaces for safety and security of women

DR. AMEE YAJNIK (Gujarat): Sir, the latest NCRB data has said that there has been a four per cent rise in crimes against women and it is talking about the data of all the States where there is domestic violence on the rise, many criminal acts on the rise and rise in violence against women. But, Sir, the most important fact is at public spaces, where women have a right to freedom and where women have access to enjoy the same rights as everyone, they cannot move freely as incidents of harassment, passing lewd remarks, modesty outraging and also committing physical violence are on the rise. We have the data on rape which I would not like to give right now but the violence against women in public spaces has a big, big detrimental effect on the development of this particular nation and economy. There have been directives from the hon. apex Court that there should be policies and there should be schemes where you have PCR vans continuously monitoring activities and you have CCTV cameras. There should be people on the road where they can always have some kind of a surveillance so that these crimes don't take place in public spaces. Sir, there have been these directives for a long time now. Many States are implementing these directives. There is very poor lighting on the footpaths and public spaces and women do not get the right protection. Sir, despite helplines and WhatsApp helpline numbers, when the victim is harassed, she does not have access to these particular helplines available to her and that is why the crimes are occurring in public spaces all the time. Sir, I request the Government, I urge through you, that they should see to it that all the strict policies, strict laws are implemented and women feel safe and secure in public spaces.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Dr. Amee Yajnik: Shri Jose K. Mani (Kerala), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shri Abir